

(a) the number of criminal proceedings pending in the Courts under Direct Tax Laws for (i) over five years and (ii) over ten years; and

(b) the number of cases resulting in conviction for tax evasion and concealment of income, yearwise during the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b). Information is being collected and will be laid on the Table of the House.

[Translation]

Irregularities in import of plastic raw material

2244. SHRI MOOL CHAND DAGA : Will the Minister of COMMERCE be pleased to state :

(a) the various types of plastic raw material permitted for import under Open General Licence (OGL) during the past three years and the purpose of these imports;

(b) the terms on which raw material was imported and the amount of foreign exchange spent on it;

(c) whether it is a fact that Customs Officers fail to make distinction between different kinds of imported plastic as a result of which dealers deceive Government by importing costly raw material in the name of inferior type of raw materials;

(d) if so, the number of such cases detected by Government and the action taken thereon; and

(e) the reasons for which Government do not channelise the import of plastic raw material through State Trading Corporation ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHMA DUTT) : (a) and (b). The major plastic raw materials which have been allowed to be imported by eligible importers on OGL

under the current import policy, are L D P.E., HDPE, PVC Resin, Polystyrene, etc. The import is allowed to meet the requirements of processing units which are mostly in small scale sector. Statistics on OGL imports are not separately maintained.

(c) No, Sir.

(d) Does not arise.

(e) These plastic items are the raw materials for a large number of users in the small scale sector. The main reason for not canalising the import of these materials is to ensure easy availability of raw materials to these small users.

[English]

Occupancy of hotels under ITDC at Metropolitan cities

2245. SHRI MOOL CHAND DAGA : Will the Minister of TOURISM be pleased to state :

(a) the details of the room capacity of the hotels under India Tourism Development Corporation in Metropolitan cities during 1983-84 and 1984-85 respectively; city-wise;

(b) yearly occupancy percentage of rooms in each of these hotels during last three years;

(c) the percentage of the visitors or occupiers concerned who made cash payments during the said period; and

(d) the number of parties who have got reservations for periods over (i) six months (ii) one year, during 1983-84 and 1984-85 at each of these hotels ?

THE MINISTER OF TOURISM (MUFTI MOHD. SYED) : (a) and (b). The information is given in Statement I below.

(c) This information is not maintained by ITDC.

(d) The information is given in Statement II below.